

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 203  
IB-114/ND/2020

**IN THE MATTER OF:**

**Anwar Sadat**

**...PETITIONER**

**Vs.**

**Imperia Wishfield Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 7 of IBC**

**Order delivered on 24.01.2020**

**Coram:**

**SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor**

**:Ms. Swati Singh Gaharwar,  
Advocate for Mr. Pawan Kumar  
Ray, Advocate**

**For the Respondent/ Corporate-debtor**

**:Mr. Mizan Siddiqui, Advocate**

**ORDER**

Vide order passed by the Hon'ble Apex Court in Writ Petition (Civil) No. 26/2020 in which the Hon'ble Apex Court has passed the order –

***“Status quo as of today, with respect to the pending applications, shall be maintained in the meanwhile.”***

Let the case be placed after disposal of the Writ Petition (Civil) No. 26/2020. Matter is adjourned to 05.03.2020.



**(V.K. Subburaj)  
Member (T)**



**(Abni Ranjan Kumar Sinha)  
Member (J)**